

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 28th March, 2022.

No. LJ (B).92/92/147—In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Dr. Rodrick Nongrum, as the Executive Magistrate within Ri-Bhoi District with immediate effect until further orders.

No. LJ (B).92/92/147-A —In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Dr. Pobitra Roy Hajong, as the Executive Magistrate within Ri-Bhoi District with immediate effect until further orders.

No. LJ (B).92/92/147-B —In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Dr. Clifford Jones K. Warjri, as the Executive Magistrate within Ri-Bhoi District with immediate effect until further orders.

sd -

(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law (B) Department

Memo No. LJ (B). 92/92/147-C

Dated Shillong, the 28th March, 2022.

Copy forwarded to:-

1. The District Magistrate, Ri-Bhoi District, Nongpoh with reference to your letter No. DCRB (L&O) 21/2014/Pt/57, dated 14.03.2022.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Officer concerned.
5. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

Sammul

sk
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.